

of Indian Origin from
Sri Lanka (C.A.)

MR. SPEAKER; I think they must come very soon. They will come at the earliest.

SHRI SHYAMNANDAN MISHRA: Will the Minister for Parliamentary Affairs indicate the time, Sir? He is here. Now, we are flooded....

MR. SPEAKER; Mr. Raghu Ram-
aiah, when will that come?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH): The Government are
going through the material. They
will submit their comments to you, I
think, by tomorrow.

SHRI SHYAMNANDAN MISHRA:
By tomorrow?

SHRI K. RAGHU RAMAIAH: To
the Speaker. They will be submitted
to the Hon'ble Speaker.

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour); Last session, when
I threw a piece of burnt paper here,
a privilege motion was adopted with-
in half an hour, although there was
no case for a privilege motion. But,
in this case, there is so much delay.
Is it because it concerns the Prime
Minister and her son?

I have given a notice with regard
to the arrest of Jagota brothers and
their sister. They have been refused
bail. They are peculiar people. We
want the Home Minister to make a
statement.

MR. SPEAKER: I am sorry, I can-
not allow it. It is a matter already
in the Court. It is *sub-judice*.

(Interruptions)

MR. SPEAKER: I am not allowing
it.

(Interruptions)

MR. SPEAKER: It is already be-
fore the Court.

Now, Papers to be laid on the Table.
:Shri Shinde.

PAPERS LAID ON THE TABLE

12.26 hrs.

STATEMENT SHOWING REASONS FOR
DELAY IN LAYING REPORT OF WEST
BENGAL AGRO-INDUSTRIES CORPORATION,
LTD. CALCUTTA

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI ANNASAHEB P. SHINDE):
I beg to lay on the Table a statement
(Hindi and English versions) showing
reasons for delay in laying the An-
nual Report of the West Bengal Agro-
Industries Corporation Limited, Cal-
cutta, for the year 1969-70. [Placed
in Library. See No. LT-4257/73.]

NOTIFICATION UNDER ESSENTIAL COM-
MODITIES ACT

SHRI ANNASAHEB P. SHINDE:
On behalf of Prof. Shri Singh, I beg
to lay on the Table a copy of the
Sugar (Price Determination for 1972-
73 Production) Amendment Order,
1972 (Hindi and English versions)
published in Notification No. G.S.R.
38(E) in Gazette of India dated the
30th January, 1973, under sub-section
(6) section 3 of the Essential Com-
modities Act, 1955. [Placed in Lib-
rary. See No. LT-4258/73].

ARCHITECTS (EXPERT COMMITTEE)
RULES, 1972, INDIAN MUSEUM (AMEND-
MENT) RULES, 1972, AND NOTIFICATION
UNDER VICTORIA MEMORIAL ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE AND IN THE
DEPARTMENT OF CULTURE (SHRI
D. P. YADAV): I beg to lay on the
Table—

- (1) (i) A copy of the Architects
(Expert Committee) Rules,
1972 (Hindi and English ver-
sions) published in Notifica-
tion No. G. S. R. 1208 in
Gazette of India dated the
30th September, 1972, under

sub-section (3) of section 44
of the Architects Act, 1972.

STATEMENT

- (ii) A statement (Hindi and English version) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-4259/73.]

- (2) (i) A copy of the Indian Museum (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 1477 in Gazette of India dated the 25th November, 1972, under sub-section (3) of section 15A of the Indian Museum Act, 1910.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-4260/73.]

- (3) A copy of the Victoria Memorial Hall (General Provident Fund) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 1601 in Gazette of India dated the 23rd December, 1972, issued under section 5 of the Victoria Memorial Act, 1903. [Placed in Library. See No. LT-4261/73.]

12.27 hrs.

STATEMENT RE. TAKE-OVER OF
WHOLESALE TRADE IN WHEAT

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): Sir, I beg to lay a statement regarding the take-over of whole-sale trade in wheat by Government on the Table of the House.

The Hon'ble Members will recall that towards the end of last year, Government had, in consultation with the State Chief Ministers, taken the decision to take over the wholesale trade in wheat and rice from 1973-74 rabi and kharif seasons respectively. On the 24th February, 1973, a Conference of the Chief Ministers and Food Ministers was held to discuss and finalise the steps for the take-over of wholesale trade in wheat from the Rabi 1973-74.

2. I am happy to announce that this Conference unanimously approved of the steps and agreed to implement this decision. The following basic objectives underlying the take-over of wholesale trade were fully endorsed:—

- (i) Effective public control over the marketed surplus so as to eliminate speculation and the distortions in price and availability resulting from it;
- (ii) Remunerative prices to growers so as to provide them with incentive to expand production and market it to the public agencies;
- (iii) Assured availability to consumers, particularly to the vulnerable sections of the population, at reasonable prices; and
- (iv) Economy in the costs of wholesale trading by elimination of unnecessary intermediaries and by other improvements in the efficiency of the system.

3. Since the take-over of wholesale trade by Government is introducing a major structural reform in the marketing of wheat, keeping in view the basic objectives, it has been decided that the system should operate by and large on the marketed surplus